

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No.
~~XXXXXX~~

144 OF
1991

DATE OF DECISION 07-08-1992

K.U. Ashokan Applicant (s)

Mr. K. Ramakumar

Advocate for the Applicant (s)

Versus

Union of India through
Secretary Deptt. of Agriculture Respondent (s)
and another

Mr. NN Sugunapalan, SCGSC

Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

and

The Hon'ble Mr. A.V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. To be circulated to all Benches of the Tribunal? N

JUDGEMENT

(Hon'ble Shri S.P. Mukerji, Vice Chairman)

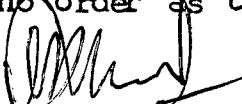
We have heard the learned counsel for both the parties on this application dated 15.1.1991 under Section 19 of the Administrative Tribunals Act in which the applicant who has been working as Chief Engineer Grade-II in the Integrated Fisheries Project (IFP) at Cochin under the Ministry of Agriculture has prayed that the respondents be directed to sanction a post of Chief Engineer Grade-I in the IFP in accordance with the provisions of the Merchant Shipping Act and promote the applicant to that post.

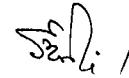
2. His earlier representation seems to have been

rejected by the Director's order dated 15.1.90 referred to as Annexure-I in the copy of his appeal at Annexure-D. This appeal is stated to have been filed by the applicant on 2.7.90 addressed to the Secretary, Ministry of Agriculture and Cooperation. He has not received any reply to this appeal.

3. When the case was taken up for arguments today the learned counsel for both the parties agreed that in the interest of justice the applicant will be satisfied if the respondent No.1 i.e., Union of India is directed to dispose of the aforesaid appeal in accordance with law.

4. Accordingly we close this application with a direction to Respondent No.1 to treat the appeal at Annexure-D as a representation and dispose of the same in accordance with law within a period of three months from the date of communication of this judgment. There is no order as to costs.


(A.V. HARIDASAN)
JUDICIAL MEMBER


(S.P. MUKERJI)
VICE CHAIRMAN

07-08-1992

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